

ITEM NO.32

COURT NO.5

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC 19308/2015

(Arising out of impugned final judgment and order dated 16/03/2015 in ITA No. 618/2014 passed by the High Court of Delhi at New Delhi)

COMMISSIONER OF INCOME TAX-I, NEW DELHI

Petitioner(s)

VERSUS

M/S. CASIO INDIA CO. PVT. LTD

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date : 30/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mrs. Anil Katiyar, AOR
Mr. Sridhar Potaraju, Adv.
Mr. Manish Pushkarna, Adv.

For Respondent(s) Mr. Harpreet Singh Ajmani, Adv.
Mr. Kishore Kunal, Adv.
Mr. Deepak Chopra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

As Mr. Harpreet Singh Ajmani, learned counsel, has entered appearance on behalf of the assessee-respondent, no further notice need be issued.

Tag with S.L.P. (C) No.21367 of 2015.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master